

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A.B.M. CONCRETE PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	A.B.M. CONCRETE PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	16.02.2012
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, KANPUR
4	Corporate Identity Number of Corporate debtor	U36912UP2012PTC048943
5	Address of the Registered Office and Principal Office (if any) of Corporate debtor	HOUSE NO. 194/18/4, LAXMAN PRASAD ROAD, WAZIRGANJ LUCKNOW UP 226018 IN
6	Insolvency Commencement date in respect of Corporate Debtor	21/10/2019 (copy of order received on 23/10/2019)
7	Estimated date of closure of Insolvency Resolution Process.	APRIL 20, 2020
8	Name And Registration Number of the Insolvency Professional Acting As Interim Resolution Professional	MR. ADITYA AGRAWAL, Reg No.- IBBI/IPA-001/ IP-P00529/2017-18/10954
9	Address and e mail of the interim resolution professional as registered with the board.	3A/105 Azad Nagar, Kanpur 208 002 caaditya65@gmail.com
10	Address and E-mail to be used for Correspondence with the Interim Resolution Professional.	ADITYA AGRAWAL, IRP, 3A/105, Azad Nagar, Kanpur 208 002. Mail ID for correspondence on claims: ipaditya1965@gmail.com
11	LASTDATE FOR SUBMISSION OF CLAIMS.	NOVEMBER 06, 2019*
12	Classes of Creditors, If Any, Under Clause (b) Of Sub-section (6a) of Section 21, As Certained By The Interim Resolution Profession	NA
13	Names Of Insolvency Professionals Identified To Acts As Authorised Representative of Creditors In A Class (three Names for Each Class)	NA
14	(A) Relevant Forms and (B) Details of authorized representatives are available at :	NA

*The order of NCLT was made available to the Interim resolution professional on October 23, 2019 hence 14 days there from.

Notice is hereby given that the National Company Law Tribunal, Allahabad has ordered the commencement of a corporate insolvency resolution process of the A.B.M CONCRETE Private Limited on 21.10.2019.

The Creditors of A.B.M CONCRETE Private Limited are hereby called upon to submit their claims with proof on or before 06.11.2019 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their proof of claims by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Form for submission of claims can be downloaded from "downloads" section at www.ibbi.gov.in.

Submission of false or misleading proofs of claims shall attract penalties.

Date : 25/10/2019

Place: Kanpur

ADITYA AGRAWAL
INSOLVENCY PROFESSIONAL

N.B. Financial Institutions are directed not to process any transactions w.r.t. the Corporate Debtor without prior approval of the IRP.

